

**BEFORE THE AJUDICATING AUTHORITY
(NATIONAL COMPANY LAW TRIBUNAL)
AHMEDABAD BENCH
AHMEDABAD**


IA 96 of 2018 in CP(IB) 200/7/NCLT/AHM/2017

Coram: **Hon'ble Mr. HARIHAR PRAKASH CHATURVEDI, MEMBER JUDICIAL**

**ATTENDANCE-CUM-ORDER SHEET OF THE HEARING OF AHMEDABAD
BENCH OF THE NATIONAL COMPANY LAW TRIBUNAL ON 07.06.2018**

Name of the Company: Dharmendra Dhelariya IRP of Raininga Ispat Pvt Ltd.
V/s.
Pravinchandra Premjibhai Raininga & Ors.

Section of the Companies Act: Section 19 of the Insolvency and Bankruptcy
Code

| <u>S.NO.</u> | <u>NAME (CAPITAL LETTERS)</u> | <u>DESIGNATION</u> | <u>REPRESENTATION</u> | <u>SIGNATURE</u> |
|--------------|-------------------------------|--------------------|----------------------------------|---|
| 1. | Saumitra Chaturvedi | Advocate | Respondent | Saumitra |
| 2. | Rashesh Parikh | Advocate | Respondent. (Kotak Resources) | R.H. Parikh |
| 3. | HARMISH K. SHAH | Advocate | R.P. |  |

ORDER

Advocate Mr. Harmish Shah is present for the Applicant. Advocate Mr. Rashesh Parikh is present for the Respondent. Advocate Ms. Saumitra Chaturvedi is present for the Respondent in IA 96/2018.

Matter is taken up out of turn for mention it is brought to our notice that direction of this Court is already complied in sprite.

At the request of the Respondent matter is adjourned.

List the matter on 04.07.2018.


**HARIHAR PRAKASH CHATURVEDI
MEMBER JUDICIAL**

Dated this the 7th day of June, 2018.